

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
CHANDIGARH**

**O.A. No.060/00290/2014      Decided on: 01.04.2014**

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

O.P. Mittal son of Sh. Ram Sarup aged 64 years, resident of House No. 1041, Sector 45-B, Chandigarh.

**.....Applicant  
Versus**

1. Union of India through Comptroller & Auditor General of India, New Delhi.
2. Principal Accountant General (A&E), Punjab, Sector 17, Chandigarh.

**.....Respondents**

Present: Mr. Harjinder Singh, counsel for the applicant  
Mr. Brajesh Mittal, counsel for the respondents

**Order (Oral)**

**By Hon'ble Mr. Sanjeev Kaushik, Member(J)**

1. Heard.
2. By way of the present O.A., the applicant has sought the following reliefs:-
  - (i) Issue directions to the respondents to release the balance payment of Rs.63506/- as worked out in the recast and recomputed GPF account from the year 1970-71 to 30.11.2009 along with 9% interest.
3. On the commencement of hearing, learned counsel for the applicant states that the applicant made a representation dated



31.10.2012(Annexure A-12) for the redressal of his grievance which is still pending consideration at the hands of the respondents. He makes a statement at the Bar that the applicant would be satisfied if the O.A. is disposed of, with a direction to the respondents to consider and take a view on the representation (Annexure A-12).

4. For the order we propose to pass, there is no need to issue notice to the respondents. However, Mr. Brajesh Mittal, learned Standing counsel, who is having advance notice, appeared. He states that he has no objection to the disposal of the OA in the suggested manner.

5. Accordingly, the OA stands disposed of, on consensual basis, with a direction to the Competent Authority amongst the respondents to consider and take a view on the representation (Annexure A-12) in accordance with law, within a period of two months from the date of receipt of a copy of this order.

6. Needless to mention that we have not expressed any opinion on the merits of the case.

*Uday Kumar Varma*  
(UDAY KUMAR VARMA)  
MEMBER (A)

*Sanjeev Kaushik*  
(SANJEEV KAUSHIK)  
MEMBER(J)

PLACE: Chandigarh  
Dated: 01.04.2014

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